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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BRANCH, NEW DELHI

APPEAL NO. 19/2024

IN THE MATTER OF :-

M/S Amazon Seller Services Private Limited ..Appellant

Versus

Haryana State Pollution Control Board &Ors ..Respondent

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Dated - 07/05/2024
Place - New Delhi


Regional Officer, Nuh
Haryana State Pollution Control Board

Regional Officer
Haryana State Pollution Control Board
Nuh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

APPEAL No. 19/2024

In the matter of:

M/s Amazon Seller Service Private Limited

.....Appellant

Versus

Haryana State Pollution Control Board

.....Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO. 1 AND 2

MOST RESPECTFULLY SHOWETH:-

Preliminary Submissions & Objections:

1. That the above subjected appeal has been filed against the order of imposition of Environmental Compensation of Rs. 13,12,500/- by Haryana State Pollution Control Board. The present reply is being filed by Sh. Vipin Kumar Regional Officer, HSPCB, Nuh, who is impleaded as Respondent No. 2 as such he is well conversant with the facts of the case and competent to filed the present reply.
2. That the answering respondent no. 2 is filing the present reply dealing with the step taken by it in pursuance to directions /instruction issued by competent authority. The answering respondent 2 craves liberty to file additional reply/affidavit as and when need arises with the permission of Hon'ble Tribunal.
3. The unit M/s Amazon Seller Service Private Limited, Village Tauru, District Nuh has filed the present application for seeking stay of the impugned order of Environmental Compensation of Rs. 13,12,500/- for not meeting the discharge standards of treated water from STP.

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4. The said unit is a warehouse and covered under consent management of Board. The unit has installed STP of capacity of 40 KLD at site. The unit has obtained CTE from Board vide No. HEPC/2017/961 dated 27/09/2017 and also obtained the CTO Dated 10/02/2022 *valid upto 31/03/2024 and further CTO was again renewed vide no. 329993524 GSMW CTO 48008844 dated 10/01/2024 upto 31/03/2029.*
5. The mandatory inspection of the unit M/s Amazon Seller Service Private Limited, Village Tauru, District Nuh was allotted to the Regional Office Nuh through HROCMMS portal. The site of the unit was inspected on 09/12/2022 and during inspection the sample of treated water of STP was collected as per norms and sent to lab for analysis and as per Analysis Report no. 1330 dated 21/12/2022 the unit was found non complying with the discharge standards of Treated Domestic Effluent form STP. Accordingly, the show cause notice dated 24/12/2022 was issued against the unit for closure, prosecution under relevant sections of Water Act, 1974 and imposition of Environmental Compensation as per policy order dated 22.12.2021.
6. The representative of the unit visited the Regional office, Nuh and submitted the reply on 09/01/2023 in reference to show cause notice. The representative of the unit has also visited on 30/01/2023. Both times, details regarding deficiencies in reply & non submission of performance security was conveyed to the representative. As per policy order dated 16/11/2012 unit has to submit the Performance Security so the unit again submitted their reply with sample testing fees of Rs. 4500/- and the unit submitted the performance security of Rs. 3,00,000/- for re-sampling through NEFT on 16/02/2023.
7. The complete case including fact of sample testing fees and performance security was sent to Competent Authority for permission for re-sampling and after receiving permission, the unit was visited on 04/01/2024 and sample of treated water of STP was collected and found complying as per Analysis Report no 4156 dated 09/01/2024.

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8. The Environmental Compensation of Rs. 13,12,500/- has been calculated as per policy order dated 22/12/2021 for 70 days i.e. 09/12/2022 (Date of Inspection and sampling during which the sample of the unit exceeded the limit) to 16/02/2023 (Final decision is being taken by the Technical Advisory Committee at Head Office, HSPCB which took all applicable factors and assessed the Environment Compensation. Thereafter, competent authority rightly passed the order under challenge, as per reply submitted by the unit along with Performance Security) i.e. $EC = 50 \times 70 \times 25 \times 1.5 \times 1 = 13,12,500/-$ as per applicable pollution index, Nos. of days, Factor in Rupees, Factor of scale of operation and location factor. The orders of imposition environmental compensation of Rs. 13,12,500/- has been issued vide E-office file no. I/243842/2024 dated 22/02/2024 by the Competent Authority.

The point wise reply is mentioned below:-

1. That the contents of Para No. 1 of the appeal need no reply from the answering respondent.
2. That the contents of Para No. 2 of the appeal are matter of record.
3. That the contents of Para No. 3 of the appeal need no reply to the extent those are matter of record.
4. (A) That the contents of Para No. 4 (A) of the appeal need no reply from the answering respondent.
4. (B) That the contents of Para No. 4(B) of the appeal are matter of record and thus, need no reply from the answering respondent.
- 4 (C) That the contents of Para No. 4 (C) of the appeal need no reply from the answering respondent, to the extent those are matter of record.
- 4 (D) That the contents of Para No. 4 (D) of the appeal need no reply from the answering respondent, to the extent those are matter of record.
- 4 (E) That the contents of Para No. 4 (E) of the appeal need no reply from the answering respondent. Number of persons employed itself shows the pollution load of sewage.
4. (F) That the contents of Para No. 4 (F) of the appeal are matter of record and thus, need no reply from the answering respondent.

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4. (G) The M/s Merieux Nutriscience India Private Limited, Lab is not approved by HSPCB. Therefore, reports filed by the unit cannot be relied upon.

4 (H) That the appellant claimed that on 08/12/2022 the STP minor in line maintenance activity i.e. replacement of Air Diffuser, Partial top up for During inspection, no information regarding the in-line maintenance and under stabilization of STP was given by Ganesh Deshmukh (RME Manager) i.e Media top up, Activated Carbon and Silica Sand replacement were done. During inspection on 09/12/2022 the STP was under stabilization after maintenance activity and operator has put the valve on bypass mode (i.e. bypass of Membrane Grade Filter and Activated Carbon Filter).

The claim of appellant is concocted and baseless. It is humbly submitted that in such situation, these maintenance activities increase the diffusion rate and increase in impurity filtration, however, the final outlet of STP was found hazy. Therefore, this story of maintenance and stabilization is not tenable and liable to be rejected. The contents of preliminary submissions are being reiterated.

4 (I) That the contents of Para No. 4 (I) of the appeal are wrong, incorrect and hence denied. During inspection no information regarding the in-line maintenance and under stabilization of STP was given by Ganesh Deshmukh (RME Manager).

4 (J) That the site of the unit *M/s Amazon Seller Service Private Limited, Village Tauru, District Nuh* was visited by concerned filed officer Manish Yadav, AEE on 09/12/2022. During inspection no information regarding the in- line maintenance and under stabilization of STP was given by Ganesh Deshmukh (RME Manager). The spot inspection report was prepared by concerned officer at site. The sample of treated water was collected by following due provision of law i.e. Section 21 of Water Act, 1974 and perusal of sub section 5 of section 21 of Water Act reflect that "*When a sample of any sewage or trade effluent is taken for analysis under sub-section (1) and the person taking the sample serves on the occupier or his agent a notice under clause (a) of subsection (3) and the occupier or his agent who is*

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present at the time of taking the sample does not make a request for dividing the sample into two parts as provided in clause (b) of sub-section (3), then, the sample so taken shall be placed in a container which shall be marked and sealed and shall also be signed by the person taking the sample and the same shall be sent forthwith by such person for analysis to the laboratory referred to in sub-clause (i) or sub-clause (ii), as the case may be, of clause (d) of sub-section (3)."

The notice of intention was served to the unit's representative before collection of sample of treated water. The presence certificate was also prepared at site. The sample was collected, marked, signed & sealed in the presence of unit representative and sent to laboratory for further analysis. No request was made by unit's representative to divide the sample into two parts. As per spot inspection report dated 09/02/2022, the STP was in operation and the color of treated effluent was observed to be Hazy. The copy of Spot Inspection Report is annexed as **Annexure – R/1**, copy of Notice of Intention as **Annexure – R/2** and copy of Presence Certificate **Annexure – R/3**.

4 (K) That the sample was analysed by the Board Analysis in HSPCB, lab Faridabad and as per AR no. 1330 dated 12/12/2022, the unit was found non complying the discharge standards of STP. The unit has submitted the copy of analysis report from Private Laboratories which is not recognized by HSPCB, hence cannot be relied upon.

4 (L) The contents of para no. 4 (K) above are being reiterated.

4 (M) That in reply to para no.4(M) of the appeal, the contents of preliminary submissions are being reiterated. It is humbly submitted that Technical Advisory Committee constituted for assessment of Environment Compensation at Head Office, HSPCB has taken into account all relevant facts and applicable factors i.e. pollution index, Nos. of days, Factor in Rupees, Factor of scale of operation and location factor which have been mentioned in Order challenged herein and those applicable factors have not been objected in the Memorandum of Appeal.

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- 4 (N) That the content of para no. 4 (N) is wrong and denied. The sample of treated water of STP was collected on 09/12/2022 as per due procedure. As per Analysis Report, STP was not meeting the standards as per CTO granted by the Board.
- 4(O) The content of para no. 4 (O) is wrong and denied except the fact of reply to Show Cause Notice and request of re-sampling. The request of re-sampling has been considered and processed as per policy of Board. The contents of preliminary submissions are being reiterated.
- 4(P) That in reply to the contents of Para No. 4 (P) of the appeal, contents of preliminary submissions including para no.6 of them are being reiterated. The representative of the unit visited the Regional Office, Nuh and submitted the reply on 09/01/2023 in reference to show cause notice. The representative of the unit has also visited on 30/01/2023. Both times, details regarding deficiencies in reply & non submission of performance security was conveyed to the representative. As per policy order dated 16/11/2012 unit has to submit the Performance Security so the unit again submitted their reply with sample testing fees of Rs. 4500/- and the unit submitted the performance security of Rs. 3,00,000/- for re-sampling through NEFT on 16/02/2023.
- 4 (Q) That in reply to the contents of Para No. 4 (Q) of the appeal, contents of preliminary submissions including para no.6 of them are being reiterated. The representative of the unit visited the Regional office, Nuh and submitted the reply on 09/01/2023 in reference to show cause notice. The representative of the unit has also visited on 30/01/2023. Both times, details regarding deficiencies in reply & non submission of performance security was conveyed to the representative. As per policy order dated 16/11/2012 unit has to submit the Performance Security so the unit again submitted their reply with sample testing fees of Rs. 4500/- and the unit submitted the performance security of Rs. 3,00,000/- for re-sampling through NEFT on 16/02/2023.
- 4 (R) That the contents of Para No. 4 (R) of the appeal need no reply from the answering respondent. The contents of preliminary submissions including para no.6 of them are being reiterated.

- 4 (S) That the contents of Para No. 4 (S) of the appeal are matter of record and thus, need no reply from the answering respondent.
- 4 (T) That consent para of 4 (T) is wrong and denied. The inspection of unit was carried out on 09/12/2022 and during inspection the STP was functional with some deficiencies due to which the outlet of STP was found hazy. The submission of acknowledgment as alleged in para under reply are incorrect and untenable. Those submissions were referred as unit's submissions and not like the endorsement by HSPCB. Moreover, the applicant has relied upon report from various laboratories which are not duly recognized by HSPCB.
- 4 (U) That in reply to the contents of Para No. 4 (U) of the appeal, preliminary submissions and above paras of parawise reply are being reiterated.
- 4 (V) That the contents of Para No. 4 (V) of the appeal need no reply from the answering respondent.
- 4 (W) That in reply to the contents of Para No. 4 (W) of the appeal, preliminary submissions are being reiterated. The applicant has relied upon report from various laboratories which are not duly recognized by HSPCB, hence, cannot be relied upon.
- 4 (X) That the contents of Para No. 4 (X) of the appeal are matter of record and thus, need no reply from the answering respondent.
- 4 (Y) That in reply to the contents of Para No. 4 (Y) of the appeal, preliminary submissions are being reiterated. The submission of acknowledgment as alleged in para under reply are incorrect and untenable. Those submissions were referred as unit's submissions and not like the endorsement by HSPCB. Moreover, final decision is being taken by the Technical Advisory Committee at Head Office, HSPCB which took all applicable factors and assessed the Environment Compensation. Thereafter, competent authority rightly passed the order under challenge. It is submitted that applicable factors i.e. i.e. pollution index, Nos. of days, Factor in Rupees, Factor of scale of operation and location factor mentioned in Order challenged, have not been objected in the Memorandum of Appeal.

4 (Z) That the contents of Para No. 4 (Z) of the appeal are matter of record and thus, need no reply from the answering respondent.

4(AA) That order under challenged is justified and rightly passed by the competent authority.

Reply to Grounds:

- 5 (I) The Environmental Compensation imposition order was issued against the unit for not meeting the prescribed discharged standards of treated water from STP as the treated water is being used for flushing as well as gardening/ irrigation purpose. The order challenged is legally sound and need no interference from this Hon'ble Tribunal.
- 5 (II) The sample of treated water was collected with due procedure as per the Water Act, 1974. The notice of intention was served to the unit's representative before collection of sample of treated water. The presence certificate was also prepared at site. The sample was collected as per procedure. The sample was sealed in presence of unit representative and sent to laboratory for further analysis.
- 5 (III) The unit has submitted the 1st reply on 09/01/2024 without submitting the performance security of rupees 3,00,000/- & re-sampling fee of rupees 4500/- so the case was pending as the unit has submitted the performance security on 16/02/2024 and case was processed accordingly.
- 5 (IV) The content of para no. 5 (IV) is wrong and denied. The recommendation for imposition of Environmental Compensation on unit has been sent to competent authority due to sample failure as per policy of Board. The submission of acknowledgment as alleged in para under reply are incorrect and untenable. Those submissions were referred as unit's submissions and not like the endorsement by HSPCB. During inspection, no story of in-line maintenance was told, same is after thought and concocted one.
- 5 (V) The Environmental Compensation has been imposed from the date of sampling to the date of submission of complete reply along with sample testing fee and performance security. The analysis report of laboratories

not recognized by HSPCB cannot be relied upon. The contents of preliminary submissions and above paras of parawise reply are being reiterated.

- 5 (VI) That in reply to the contents of Para No. 5 (VI) of the appeal, contents of above para no. 5(II), (III),(IV) and (V) are being reiterated.
- 5 (VII) That the grounds raised in Para No. 5 (VII) are irrelevant and liable to be rejected. The contents of preliminary submissions and above paras of parawise reply are being reiterated.
- 5 (VIII) That the grounds raised in Para No. 5 (VII) of the appeal are illogical, baseless and thus liable to be rejected. All the submissions of appellant were considered. After deposit of re-sampling fee and performance security, requested of re-sampling was processed. The contents of preliminary submissions and above paras of parawise reply are being reiterated.
- 5 (IX) That the contents of Para No. 5 (IX) of the appeal are wrong, incorrect and hence denied. The contents of para 4(j) above are being reiterated.
- 5 (X) That in reply to the contents of Para No. 5 (X) of the appeal, it is submitted that order under challenge has been passed taking into consideration the period of non-compliance. It is submitted that renewal of CTO after compliances, does not absolve the appellant from liabilities of past non-compliances.
- 5 (XI) That grounds raised in Para No. 5 (XI) of the appeal are baseless, illogical and liable to be rejected. Final decision is being taken by the Technical Advisory Committee at Head Office, HSPCB which took all applicable factors and assessed the Environment Compensation. Thereafter, competent authority rightly passed the order under challenge.
- 5 (XII) That in reply to the contents of Para No. 5 (XII) of the appeal, it submitted that delay in recommendation or time taken in final assessment cannot be a valid ground for polluting unit to avoid it's liability for past violations. Final decision is being taken by the Technical Advisory Committee at Head Office, HSPCB which took all applicable factors and assessed the Environment Compensation. Thereafter, competent authority rightly passed the order under challenge. It is further submitted

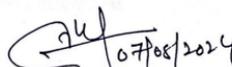
that Environmental Compensation has been imposed from the date of sampling to the date of submission of complete reply along with sample testing fee and performance security. No additional day has been taken into account. The Environment Compensation of Rs. 13,12,500/- has been calculated for 70 days i.e. 09/12/2022 (Date of Inspection and sampling during which the sample of the unit exceeded the limit) to 16/02/2023 (the of reply submitted by the unit along with Performance Security) i.e. $EC = 50 \times 70 \times 25 \times 1.5 \times 1 = 13,12,500/-$ where pollution index, Nos. of days, Factor in Rupees, Factor of scale of operation and location factor.

- 5 (XIII) The Environmental Compensation of Rs. 13,12,500/- has been calculated for 70 days i.e. 09/02/2022 (Date of Inspection and sampling during which the sample of the unit exceeded the limit to 16/02/2023 (the of reply submitted by the unit along with Performance Security) finalized by Environment Compensation Advisory Committee as per applicable policy of the Board. It is humbly submitted that Environment Compensation recommended by Regional Office cannot prevail over the justified assessment done by committee constituted to finalize the same at Head Office of HSPCB.
- 5 (XIV) That the contents of Para No. 5 (XIV) of the appeal need no reply from the answering respondent. The answering respondent also craves liberty to make additional submissions at the time of oral arguments.

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal in the interest of justice.

Respondents

Through



Regional Officer, Nuh

Haryana State Pollution Control Board

Date: 07/08/2024

Place: New Delhi

Regional Officer
Haryana State Pollution Control Board
Nuh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

APPEAL No. 19/2024

In the matter of:

M/s Amazon Seller Service Private Limited

.....Applicant

Versus

Haryana State Pollution Control Board

.....Respondent(s)

AFFIDAVIT

I, Vipin Kumar working as Regional Officer, HSPCB, Nuh do hereby solemnly affirm and declare as under:-

1. That I am respondent no. 2 in the present matter. I have gone through records of the matter. I have made myself conversant with the facts of the present case and therefore, I am competent to depose this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions. The contents of the accompanying reply may kindly be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.



CW

Regional Officer
Haryana State Pollution Control Board
DEPONENT
NUH

VERIFICATION:-

Verified that, on this7th.... day of May, 2024 that the content of above affidavit are true and correct to the best of my knowledge derived from the official records no part of it is incorrect and nothing has been concealed therefrom.

DEPONENT

CW

Regional Officer
Haryana State Pollution Control Board
Nuh



07 MAY 2024

3990
07/05/24

1. Name & Address of the Industry : M/s Amazon Seller Services Pvt. Ltd.
2. Inspection :
 (a) Time : 5:30 pm
 (b) Date : 09/12/2022
 (c) Place : Tauru, Nuh
3. Location Showing :
 (a) Premises on the left of the factory : Agricultural land
 (b) Premises on the right of the factory : Agricultural land
 (c) What exists in front and opposite to the factory : Road
 (d) The point of emission from where the sample/samples are collected : Inlet & outlet of STP
4. Raw Material used : warehouse (domestic effluent generation)
5. Source of Water supply : Borewell
6. Products with total production :
 (a) By Products, if any (give Approx. quantity) : Warehouse
7. Process involved in brief (Attach separate sheet, if reqd.) : -
8. Chemicals used in different process : 
9. Name of Managing Director/ Director/Partner/Managers/ etc. with address : Sh. Anuraj Sharma
10. Present methods of disposal of ~~domestic~~ industrial effluent daily : on land for irrigation gardening purpose
 Public under ground sewer/open drain/Land/Nalaha/ Stream
11. Where the Effluent ultimately reaches : on land
12. Number of outlets of the effluent being used : 01
13. If the discharge of industrial effluent continuous or intermittent and if intermittent day and time of its discharge : Continuous
14. Quantity of ~~industrial~~ ^{domestic} effluents discharged per day in liters (Approx.) : 40 kld
15. Does the industrial effluent mixed with the sewage/domestic effluent : Yes/No Yes
16. Temperature :
 (a) Air : 17°C
 (b) Sample : 26°C

17. Colour & Odour of the sample/samples Inlet Greyish Foul odour Outlet Fuzzy naïve
18. Type of sample/samples (grab or composite) Grab
19. Clarity of effluent (Presence of suspended solids) Yes
20. Point/Points of sample collection Inlet & outlet of S.T.P.
21. The Sample/samples of trade effluent of M/s Amazon Seller Services Pvt. Ltd.

Bilaspur-Tauru Road, Teh-Tauru Dist-Nuh

from the point mentioned at Sr. No. 21 above was collected in presence of Sh./Smt. Ganesh Dashmukt Managing Director/Director/Partner/Manager/Occupier of the industry and placed in a clean dry and empty glass container after explaining the provisions of section 21 of the Water (Prevention & Control of Pollution) Act, 1974 to them. The Samples was stirred and placed in clean empty bottle divided into two parts and sealed with seal bearing inscription of E.E./A.E.E./Sc'C/Sc'B'/SSA/JSA/JEE of Nuh Region of the Haryana State Pollution Control Board after placing the chit signed by

(i) Sh. Ganesh Dashmukt

(ii) Sh. Sh. Manish Yadav AEE

(iii) Sh. Sh. _____

If request fir sending the sample/samples to the State Laboratory has been made in writing with reqd. fees then the sample/samples be sent to the State Laboratory (Request be in writing) Signature _____

In case no such request is made then the sample/samples be sent to the Board's Laboratory for analyses

22. Specimen of the seal impression put on sample/samples : _____



23. Sample/Samples dispatched through Sh. Vishnu, (Pam) to the

(i) Board Analyst : Faridabad

(ii) Govt. Analyst : _____

24. In case of willful refusal/absence of the owner/Manager/Director/ Proprietor/ Partner of the industry been made then details of fees received for this purpose be given

Signature [Signature] : Collecting the sample
 Of the Unit with Seal Impression : Name Manish Yadav
 Name Ganesh Dashmukt : Designation AEE
 Designation R.M.E. Manager : Date 09/12/2022
 Date 09/12/2022

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HARYANA STATE POLLUTION CONTROL BOARD SPOT INSPECTION REPORT OF THE INDUSTRIES

General Information of unit

Name & Address of the unit : M/s Amazon Seller Services Private Limited
Bilaspur - Tansa Road, Teh-Tansa, Distt - Nuh
deshmg@amazon.com

Email id of the unit/ occupier :

Telephone Nos. : 9501395391

Fax Nos. :

Date & Time of Inspection : 09/10/2022

Category Unit : Red / Orange / Green

Type of Units : 17 Cat./Seriously Polluting/ other

Size of unit based upon investment cost of Plant & Machinery : Large / Medium / Small

Name of the representative of the unit with Designation present at the time of the inspection : Sh. Ganesh Deshmukh (RME Manager)

Name of the Directors/partners/Proprietor/ Manager/ Occupier etc. : Sh. Anuraj Sharma (Plant Head)

Detail of products /by product manufactured : Warehouse

Detail of Raw Material used (with quantity per annum) : Unit is a warehouse

Manufacturing Process (in brief) : Warehouse

Detail of Machinery installed involving polluting process : No. Boiler or furnace installed.

Date of commissioning of unit : 2015

Status of Consent to Establish : obtained

Status of Consent to Operate : obtained upto 31/03/2024

Status of Authorization under HWM Rules : obtained

Air Pollution

Sources of air emission from process of unit including Fugitive emission with type of Boilers / Furnace, Capacity & stack height : No Boiler or furnace installed

Status of online monitoring System (Stacks/ AAQ) If applicable : NA

Details about deviation in the details / stack of Air : NA

Emission / type of fuel if any already provided to Board

Detail of Stacks/ Chimney /Vents	:	NA
Whether Height of all stacks /Chimneys as per norms	:	NA
Capacity of D.G Sets	:	1010 KVA x 2 & 500 KVA
Stack height of D.G Sets above programme and Whether as per norms	:	Yes
Status of Acoustic Enclosure on D.G Sets	:	Yes
Noise results of DG Sets Monitored during inspection	:	Not operational
Type & Quantity of Fuel used Separate for each source)	:	Electricity & Diesel for Dg set
Status of Air Pollution Control Devices (APCD)	:	NA
(a) Required or Not	:	NA
(b) Provided or Not	:	NA
(c) Detail of APCD provided with detail of all Components.	:	NA
(d) Whether Structurally adequate or Not	:	NA
(e) Whether operating APCD Satisfactorily	:	NA
2 Whether provided separate flow meters in case of wet scrubber	:	NA
13 Whether maintained Log Book for consumption of / Chemicals / water for APCD.	:	NA
14 Detail of treatment of effluent in case of wet scrubber its mode of disposal.	:	NA
15 Whether provided Sampling arrangements on all stacks /chemneys including DG sets.	:	NA
16 General Remarks	:	NA
C <u>Water Consumption</u>	:	Boreswell
1 Sources of water supply	:	Yes
2 Detail of measuring devices provided if any such as flow Meters, V- notch etc.	:	Yes
3 Whether measuring devices has been sealed	:	Yes
4 Whether maintained the log book for supply of water From all sources & consumption for various uses	:	Yes
5 Detail of Water Consumption per day / month	:	60 KLD
(a) Domestic Purpose	:	-
(b) Boiler / Cooling	:	-

- (c) Industrial use (Easily Biodegradable)
- (d) Industrial use (Not Easily Biodegradable)
- (e) Other

General Remarks

Water Pollution

Source & processes of Water Pollution Including raw water treatment if any

Domestic effluent only

No. of outlets for discharge of effluent

Domestic 01

Trade Nil

Quantity of Effluent in KLD

Domestic 40 KLD

Trade Nil

Status of Effluent Treatment Plant (ETP)

Sewage Treatment Plant (STP)

STP ETP

(a) Required or Not:

STP Required

(b) Installed or Not

STP Installed

(c) Detail of STP / ETP Provided (if required) with Detail of all components and technology used

collection - oil & Grease - aeration - sedimentation - filtration - sludge bed

(d) Whether structurally adequate or Not

STP seems structurally okay samples collected

(e) Whether operating STP/ETP Satisfactorily

STP is operating but treated effluent is Hazy

(f) Whether provided online chemical dosing system/ pH meter

Yes

Mode of Discharge of effluent

Domestic For gardening after STP

Trade NA

Name of Water recipient body if any

NA

Detail of land in case effluent is discharged for Percolation / irrigation purpose with justification for its 100% utilization.

NA

Status of ZLD as per CPCB directions if applicable

NA

Whether provided flow meters on outlet & inlet on ETP/ STP

Yes

Whether provided separate electricity meter on ETP/ STP

Yes

Whether maintained Log Book for consumption of Electricity / Chemicals / Quantity of effluent

Yes

Status of online monitoring System, if applicable

NA

General Remarks

Hazardous Waste Management

Category of Hazardous Waste generated as per Rules

Used oil

Type & Qty. of Hazardous Waste generated

- (i) Incinerable..... -
- (ii) Recyclable *As per usage*
- (iii) Disposable for landfill..... -
- (iv) Total..... -

Stock-pile Quantity of Hazardous Waste

Approx 100 kg

Mode of Disposal & treatment of Haz. Waste

Through TSD (GEPIL)

Size of Hazardous waste storage site

Provided

6 Display board for Hazardous Waste at Factory Gate Provided or Not

Yes

7 Whether agreement made with the service provider For disposal of Hazardous waste (if yes, give detail with Validity

Yes

8 Details of Hazardous Waste transported to service Provider

Yes

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1 List & Qty. of Hazardous chemical handled & used (if any) with threshold quantity

NA

2 Whether prepared on site emergency plan and taken Insurance Policy under PLI Act, 1991

NA

3 Name of insurer agency with date 7 validity of policy

NA

4 Whether Hazardous chemicals handling & storage Facility is adequate

NA

5 Remarks

Signature of the representative of the unit Name Designation & Address

Inspection Sh. Ganesh Deshmukh (RME Manager)

Representative of unit

Signature of the Officer / Officers of the Board who conducted the

Name & Designation

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Annexure - B



Regional Office, Nuh Region
Haryana State Pollution Control Board
Shed No. 1, Roz ka Meo Industrial Estate,
District- Nuh(Mewat)-122103
Website - www.hspcb.gov.in E-Mail - hspcbnuh@gmail.com



No. HSPCB/NUH/2022/

Dated:

FORM-A
(See Rule 21 of Water Act, 1974)

Notice of intention to have sample analyzed

To

M/s Amazon Selling Services Pvt Ltd.
Bilaspur - Tamsu Road, Tah - Tamsu, Dist - NUH

Take notice that it is intended to have analyzed the sample of
Water/Sewage effluent/Trade Effluent from your premises which is being taken
today the Day 09 Month 12 Year 2022 from
Inlet and Outlet of STP of unit



Manish 09/12/2022
Manish Yadav, AEO
Name & Designation of the
person who taken the sample

(*) Here specify the stack, chimney or any other emission outlet.
Copy received

Sh. Ganesh Deshmukh (RME Manager)
(Representative of unit)



Regional Office, Nuh Region
Haryana State Pollution Control Board
Shed No. 1, Roz ka Meo Industrial Estate,
District- Nuh (Mewat)-122103
Website - www.hspcb.gov.in E-Mail - hspcbnuh@gmail.com



Annexure - C

No. HSPCB/NUH/2022/

Dated:

CERTIFICATE

Certified that the sample/samples of Trade Effluent of our industry M/s
Amazon Seller Services Pvt. Ltd, Bilaspur - Tansa Road, Teh- Tansa Dist - Nuh
has been collected on 09/12/2022 and has been marked and sealed in
my presence. It is further certified that samples have been collected in temper proof
glass bottle.

Danish
09/12/2022

(Counter Signature)
Officer who collected sample



[Signature]
09/12/22
Representative of the Unit